

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 127/TT/2014
(On Remand)

Subject : Petition for determination of the transmission tariff from the COD to 31.3.2019 for “LILO of both circuits of Tuticorin JV-Madurai 400 kV DIC (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1 x 80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A” in the Southern Region.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Power Distribution Corporation Limited (Erstwhile TANGEDCO now TNPDCCL) & 16 Others

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Shri Mr. Matrugupta Mishra, Advocate, MPGL
Shri Nipun Dave, Advocate, MPGL
Ms. Vanshika Saraf, Advocate, MPGL
Shri S. Vallinayagam, Advocate, TNPDCCL
Ms. Bhavya Arora, Advocate, TNPDCCL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that Civil Appeals bearing No. 14780/14871 of 2025 (along with an Interlocutory Application(s) for stay) have been preferred by the Petitioner before the Hon'ble Supreme Court against the APTEL's judgment dated 15.9.2025 in Appeal Nos. 206 and 332 of 2017, with respect to the instant remand matter. The learned counsel further submitted that during the pendency of the aforesaid Civil Appeals, the Petitioner had also filed a Review Petition No. 29 of 2025 before the APTEL (under intimation to the Hon'ble Supreme Court), which was disposed and remanded by the APTEL vide order dated 17.3.2026 for taking decision by the Commission regarding the COD of the LILO of the Tuticorin JV



Madurai 400 kV Quad D/C line in terms of the judgment dated 15.9.2025 in Appeal Nos. 206 and 332 of 2017.

3. The learned counsel further submitted that vide order dated 14.5.2026, the Hon'ble Supreme Court has admitted the aforesaid Civil Appeals and Interlocutory Application(s) and notice has been issued with respect to interim relief returnable after four weeks. Thereafter, the Petitioner has also preferred a Civil Appeal before the Hon'ble Supreme Court against the APTEL's order dated 17.3.2026 in Review Appeal No. 29 of 2025. The said Civil Appeal has been tagged with the main Civil Appeal(s) vide order dated 20.7.2026. Accordingly, the learned counsel requested for deferment of the instant remand matter till the Hon'ble Supreme Court decides the Petitioner's stay application.

4. The learned counsel for MPGL submitted that the Hon'ble Supreme Court has neither granted a stay on the operation of the main judgment nor granted a stay on the operation of the review order of the APTEL. However, in the review order, a four-month's timeline was given by APTEL for disposal of this matter by the Commission, specifically for the decision on the COD of the LILO of the Tuticorin JV Madurai 400 kV Quad D/C line besides, the other issues of the main judgment dated 15.9.2025. He further submitted that the Civil Appeal(s) preferred by the Petitioner against the main judgment dated 15.9.2025 have been admitted and notice has been issued by the Hon'ble Supreme Court vide order dated 14.5.2026. The fresh Civil Appeal and the IA's preferred against the APTEL's order dated 17.3.2026 have been simply tagged with the main Civil Appeal(s) vide order dated 20.7.2026. He further submitted that since the year 2017, MPGL has deposited Rs.15 crore. The Petitioner may be directed to pay back the amount with interest in terms of the APTEL's judgment dated 15.9.2025.

5. The learned counsel for TANGEDCO submitted that PGCIL has already collected the charges/ payment from the generators/ Discoms and it only has to refund that amount in terms of the APTEL's judgment dated 15.9.2025 and order dated 17.3.2026, in the absence of any stay order on the operation of the aforesaid judgment and order.

6. After hearing the parties, the Commission observed that there is no stay in the remand matter as on date. The Commission further observed that since there is a timeline given by the APTEL, the matter is required to be disposed of expeditiously.

7. The Commission directed the parties to file their written submissions/notes within two weeks positively with an advance copy to each other and further observed that no extension of time will be entertained.

8. The Petition will be listed for hearing on **20.8.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

